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**NHRC TO HOLD 'OPEN HEARING  
AND CAMP SITTING' IN GUJARAT**

The National Human Rights Commission (NHRC), India will organise a two-day 'Open Hearing and Camp Sitting' at Gandhinagar, Gujarat to hear cases of alleged human rights violations of the state on September 2 and 3. The NHRC, India Chairperson, Justice V Ramasubramanian and Members, Justice (Dr) Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani will hear the cases.

# HC seeks reply on SOP for arresting transgenders

**New Delhi:** Delhi High Court Wednesday asked Centre and Delhi Police to inform it about what steps were being taken to form an SOP for interrogating, arresting or detaining a transgender person.

A bench of Chief Justice DK Upadhyaya and Justice Tejas Karia issued notices to central govt, police and Delhi govt on a PIL by law student Taaran Chandna, who said that while police has a procedure for the arrest of women and senior citizens, it is “wholly silent” on transgender persons.

The petitioner said that in May, NHRC issued the Advisory for Ensuring the Welfare of Transgender Persons, 2.0 for the formulation of an SOP to govern the arrest, detention, search, interrogation and imprisonment of transgender persons. But no SOP was formed for Delhi, he said.

The bench, while asking for the replies, said that “in the meantime, we direct that the advisory issued in May 2026 shall be considered and appropriate steps... shall be taken.” The court listed the matter for Nov 18. TNN

# किशोरी की मौत मामले में कमेटी गठित



**फॉलोअप**

नई दिल्ली, प्रमुख संवाददाता। दिल की सर्जरी के लिए 14 साल तक इंतजार करते-करते राजस्थान के कोटा की रहने वाली 16 वर्षीय किशोरी तनवी की मौत के मामले में एम्स ने निदेशक डॉ. निखिल टंडन ने बुधवार को एक जांच कमेटी गठित की है।

साथ ही, बुधवार दोपहर में एम्स में मृतका के शव का पोस्टमार्टम कराया गया। लेकिन उसके माता-पिता चिकित्सकीय लापरवाही का आरोप लगाते हुए एफआईआर कराने की मांग पर अड़े रहे और पूरे दिन शव नहीं लिया। बाद में रात करीब नौ बजे शव लेकर राजस्थान के लिए रवाना हुए।

एम्स सूत्रों के अनुसार, तनवी की

■ पोस्टमार्टम हुआ, एफआईआर की मांग पर अड़े रहे माता-पिता



**दर्ज कराएंगे मामला**

लड़की के पिता मुकेश कुमार ने कहा कि पुलिस पीसीआर पर मंगलवार को शिकायत दर्ज की थी। एम्स में मौजूद पुलिस चौकी में मामला दर्ज करने की गुहार लगाई थी लेकिन मामला दर्ज नहीं हुआ। एक वकील की मदद से शुक्रवार को पुलिस से लिखित मामला दर्ज कराएंगे।

मौत का मामला सामने आने के बाद केंद्रीय स्वास्थ्य मंत्रालय ने भी उस पर संज्ञान लिया है। इसके बाद जांच कमेटी गठित की गई है।

**मामले पर विशेषज्ञों की राय भी ली जाएगी :** एम्स के मीडिया डिविजन की प्रभारी डॉ. रीमा दादा ने कहा कि संस्थान के निदेशक ने पीड़ित परिवार की चिंताओं को गंभीरता से लिया है। गठित जांच कमेटी मेडिकल

रिकॉर्ड, जांच, मरीज को उपलब्ध कराए गए इलाज इत्यादि का पूरा रिकॉर्ड जांच करेगी। साथ ही, मामले पर विशेषज्ञों की राय भी लेगी। संस्थान जांच में कमेटी को पूरा सहयोग करेगी। संस्थान मरीज की मृत्यु की परिस्थितियों के संदर्भ में अंतिम निष्कर्ष तक पहुंचने में पोस्टमार्टम रिपोर्ट और जांच कमेटी की रिपोर्ट आने तक इंतजार करेगा।

## Form SOP on arrest of trans persons: HC

**EXPRESS NEWS SERVICE** @ New Delhi

THE Delhi HC on Wednesday asked the Centre and Delhi Police to take appropriate steps for the formulation of an SOP on the arrest and detention of transgender persons. The court also asked the respondents to consider an advisory by the National Human Rights Commission (NHRC) in this regard.

A bench of Chief Justice D K Upadhyaya and Justice Tejas Karia issued the notice to the Centre, police and the Delhi government on a PIL by a law student that sought an NHRC advisory. The plea said while the Delhi Police has a standing order for the arrest of women and senior citizens, it is "silent" on trans persons.

The "harm" due to the "vacuum" can be seen when the police in May 2025 arrested three transgender persons, the plea said. It alleged that despite one of them possessing female genital anatomy, all were searched by a male police officer.

## 'ट्रांसजेंडरों की गिरफ्तारी के लिए एसओपी बनाने को उठाएं कदम'

जागरण संवाददाता, नई दिल्ली: हाई कोर्ट ने बुधवार को केंद्र व दिल्ली पुलिस को निर्देश दिया कि वे ट्रांसजेंडरों की गिरफ्तारी और हिरासत के लिए एक मानक संचालन प्रक्रिया (एसओपी) बनाने के लिए उचित कदम उठाएं। विधि की छात्रा की जनहित याचिका पर मुख्य न्यायाधीश देवेंद्र कुमार उपाध्याय व न्यायमूर्ति तेजस कारिया की पीठ ने केंद्र व दिल्ली सरकार के साथ दिल्ली पुलिस को नोटिस जारी कर हलफनामा दाखिल करने का निर्देश दिया है। साथ ही सरकार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशानिर्देशों विचार करने को कहा है।

याचिकाकर्ता तारन चंदना ने याचिका में कहा कि दिल्ली पुलिस के पास महिलाओं और वरिष्ठ नागरिकों की गिरफ्तारी के लिए एक स्थायी आदेश है, लेकिन ट्रांसजेंडर व्यक्तियों को लेकर कोई एसओपी नहीं है। छात्रा ने कहा कि मई में एनएचआरसी ने ट्रांसजेंडर व्यक्तियों की गिरफ्तारी, हिरासत, तलाशी, पूछताछ और जेल भेजने की प्रक्रिया को नियंत्रित करने के लिए एक व्यापक एसओपी बनाने के दिशानिर्देश दिए थे। हालांकि, उन्होंने कहा कि दिल्ली के लिए ऐसी कोई एसओपी या दिशानिर्देश नहीं बनाए गए। इस पर पीठ ने अधिकारियों से एनएचआरसी के दिशानिर्देशों के अनुपालन में उठाए गए कदमों का विवरण देते हुए हलफनामा दाखिल करने का निर्देश दिया। अगली सुनवाई 18 नवंबर को होगी।

## नाबालिग छात्रा से दुष्कर्म व मौत मामले में आरोपी खालिद व तारिक के घर छापा कपड़ों समेत अन्य सामग्री जब्त, फोरेंसिक जांच में साक्ष्य जुटाएगी टीम

किश्तवाड़। जिले के छात्र में नाबालिग छात्रा से कथित दुष्कर्म और गर्भपात के दौरान हुई मौत के मामले की जांच कर रही क्राइम ब्रांच जम्मू ने जांच तेज कर दी है। बुधवार को टीम ने मामले के मुख्य आरोपी शिक्षक खालिद हुसैन और उसके भाई तारिक हुसैन के घरों पर छापा मारे।

सूत्रों के अनुसार, क्राइम ब्रांच की टीम ने दोनों आरोपियों के घरों की तलाशी ली। इस दौरान मामले से संबंधित कपड़ों समेत कुछ अन्य सामान और महत्वपूर्ण सामग्री जब्त की गई। जब्त सामग्री को जांच का हिस्सा बनाते हुए अब उसका फोरेंसिक और अन्य वैज्ञानिक पहलुओं से परीक्षण कराया जाएगा।



छात्र में आरोपी के घर जांच करती  
क्राइम ब्रांच की टीम। स्रोत : स्थानीय

क्राइम ब्रांच की यह कार्रवाई मामले से जुड़े घटनाक्रम की कड़ियों को जोड़ने और कथित अपराध में शामिल लोगों की भूमिका की पड़ताल के लिहाज से महत्वपूर्ण मानी जा रही है। इससे पहले जांच के दौरान मुख्य आरोपी खालिद हुसैन और उसके भाई

■ दुष्कर्म से मौत तक की कड़ियां जोड़ रही जांच एजेंसी : क्राइम ब्रांच नाबालिग के साथ कथित दुष्कर्म से लेकर गर्भधारण, अस्पताल ले जाने व उसकी मौत तक के पूरे घटनाक्रम की कड़ियां जोड़कर जांच कर रही है। घरों से जब्त कपड़ों और अन्य सामग्री को जांच में संभावित साक्ष्य के तौर पर लिया गया है। हालांकि, जब्त सामग्री से क्या बरामद हुआ। उसका मामले से क्या संबंध है, इसकी आधिकारिक पुष्टि जांच पूरी होने के बाद ही हो सकेगी।

तारिक हुसैन समेत कई लोगों को गिरफ्तार किया जा चुका है। मामले में अब तक गिरफ्तार आरोपियों की संख्या सात हो गई है।

# HC calls for SOPs on arresting transgenders

**PTI**

NEW DELHI

The high court here on Wednesday asked the Centre and Delhi Police to take appropriate steps for the formulation of an SOP on the arrest and detention of transgender persons here.

A bench of Chief Justice D K Upadhyaya and Justice Tejas Karia issued notice to the central government, police as well as the Delhi government on a public interest litigation by a law student, and asked them to consider an advisory by the National Human Rights Commission (NHRC) on the issue.

The plea said while Delhi Police has a standing order for the arrest of women and senior citizens, it is “wholly silent” on transgender persons.

# DJ noise pollution

## NHRC seeks report within 2 weeks

The Commission has sought details of the permissible decibel limits for sound systems. It has also asked whether a permission or licensing system exists for their use

### ■ Staff Reporter

**THE** National Human Rights Commission (NHRC) has taken cognizance of a complaint regarding unchecked noise pollution during *Sarvajanik Ganeshotsav* celebrations in Maharashtra. The NHRC has directed the Maharashtra Pollution Control Board (MPCB) to submit an Action Taken Report (ATR) within two weeks in this regard.

The complaint focused on the use of powerful sound amplifiers and DJ systems by *Ganesh mandals*. It alleges that large sound systems are installed outside *pandals* and are often operated beyond the permitted 10 pm deadline. The complaint also raises concerns over loud music during Ganesh immersion processions. It alleges that high-intensity sound and vibrations cause problems to pregnant women, infants, patients and senior citizens. The complainant has also raised concerns over the



use of laser lights during the celebrations. It was alleged that such lights can cause serious harm to people, including possible damage to eyesight. The NHRC, headed by Member Priyank Kanoongo, has directed the MPCB to inquire into the allegations and submit its report.

The Commission has sought details of the permissible decibel limits for sound systems. It has also asked whether a permission or licensing system exists

for their use. The MPCB has been asked to provide details of the number of permissions issued during the last one year. It has also been asked to state which authority is competent to grant such permission.

The Commission has further sought details of enforcement action taken during the last one year. This includes challans, prohibition orders, notices and other action against those violating noise limits.

### *Ganeshotsav* music beats decibel limit in Nagpur

**THE** issue is important for Nagpur as around 1,500 *sarvajanik Ganesh mandals* installed idols in the city during *Ganeshotsav* 2025.

Under the Noise Pollution Rules, the permissible noise limit in residential areas is 55 decibels (dB) during the day and 45 dB at night. In commercial areas, the limit is 65 dB during the day and 55 dB at night. In silence zones, the limits are 50 dB during the day and 40 dB at night.

The daytime period is from 6 am to 10 pm. For loudspeakers used at public places, the sound level at the boundary should not exceed 10 dB above the prescribed standard or 75 dB, whichever is lower. Written permission is also required for using loudspeakers.

Noise pollution during *Ganeshotsav* has remained a concern in Nagpur for several

years. In Nagpur, MPCB has recorded sound levels above the permissible limits since 2019. An official said that readings at five monitoring locations were found between 64.7 dB to 82.9 dB on different days in 2024.

The Nagpur Bench of the Bombay High Court has also directed authorities to carry out real-time noise monitoring near *Ganesh pandals*. It directed that the readings be displayed. The court has also said that sound systems can be seized if violations are found. Despite this, enforcement continues to be a challenge. The Nagpur police had warned *Ganeshotsav mandals* against using DJs in 2025.

However, no action was taken against any *mandals* despite massive use of DJs during processions in city. In 2024, Sadar police had registered a case

Contd on page 2

**Source: <https://www.tribuneindia.com/news/chandigarh/sad-seeks-probe-into-release-of-rape-accused-social-media-influencer/>**

Shiromani Akali Dal seeks probe into release of rape accused social media influencer

AAP leader Kuldeep Singh Dhaliwal stated that SAD was stooping to petty politics and concocting fake stories and demanded evidence to prove the allegations

Senior Shiromani Akali Dal (SAD) leader Bikram Singh Majithia today demanded a CBI or high court-monitored independent probe into the alleged financial transactions to facilitate the release of social media influencer Gurinder Singh, alias Guri Chahal. Majithia also levelled serious allegations against the Punjab Police for carrying out "botched investigation", which led Chahal's release within a few months after his arrest.

Chahal, a resident of Mohali, was accused of abducting and raping a woman on the promise of marriage.

The Aam Aadmi Party (AAP)-led state government was quick to slam the allegations as baseless.

AAP leader Kuldeep Singh Dhaliwal stated that SAD was stooping to petty politics and concocting fake stories and demanded evidence to prove the allegations.

Recently, the National Human Rights Commission (NHRC) had also issued a notice to the Punjab Chief Secretary and police chief over a complaint of a demand of Rs 5 crore for the suppression of a rape case.

GeographicReference

Majithia, during the press conference, released phone call records exchanged between two persons negotiating on behalf of the accused Guri Chahal.

Majithia said, "He was shocked to learn that Guri, who was arrested in a rape case and also facing other offences, was released in July and had fled to the USA."

While sharing the phone call details, Majithia accused relative of Gurpreet Kaur, wife of CM Bhagwant Singh Mann, for facilitating the deal.

Majithia also claimed that Punjab State Commission for Women Chairperson Raj Lali Gill was also aware of the matter and Guri had exploited other victims as well, but she had done nothing.

**Source: <http://tribuneindia.com/news/news-legal/hc-fixes-sept-8-for-plea-seeking-independent-probe-into-allegations-against-important-persons/>**

HC fixes Sept 8 for plea seeking independent probe into allegations against 'important persons'

The Punjab and Haryana High Court on Wednesday fixed September 8 for taking up a petition filed by an advocate "allegedly in public interest" seeking probe by the CBI or any other independent agency into a matter "as allegations have been made against important persons".

In the petition placed before the Bench of Acting Chief Justice Ashwani Kumar Mishra and Justice Yashvir Singh Rathor, petitioner Shailender Singh said the petition was being filed seeking issuance directions for transferring the inquiry/investigation – arising out of complaint dated May 24 – to the CBI or any other independent and impartial agency.

It was stated that the complaint dated May 24 was submitted before the Senior Superintendent of Police, SAS Nagar (Mohali), alleging that a person stated to be a relative of the sitting Chief Minister, Punjab, "was allegedly involved in filing false complaints/cases, including allegations of honey-trapping, through certain female associates and thereafter demanding substantial amounts of money for settling such criminal cases," the petition read.

It was further alleged that the "said person claimed close connections with senior political leaders and government officials, including the wife of the sitting Chief Minister, Punjab. The complaint was accompanied by audio/electronic material allegedly recording conversations relating to such demands".

The petitioner added: "Despite the serious nature of the allegations and the supporting material, the grievance of the petitioner is that no formal FIR was registered on the complaint for a considerable period. It is further pleaded that, instead of ensuring a fair inquiry and protecting the complainant, the complainant was allegedly threatened and pressurised to withdraw his complaint, compelling him to approach this Court for protection".

The petitioner added these circumstances gave rise to a reasonable apprehension regarding the independence, fairness and impartiality of the investigation by the State police machinery. "The matter assumes further significance as Justice (Retd.) Ranjit Singh has also reportedly highlighted allegations concerning demands for substantial amounts of money for settlement of FIRs. involving allegations of rape. The National Human Rights Commission, New Delhi, has issued notice dated August 21 under

Section 12 of the Protection of Human Rights Act, 1993, requiring the Chief Secretary, Government of Punjab and the Director General of Police, Punjab to submit an action taken report," it was added.

The State counsel, on the other hand, submitted that the petition ought not to be entertained as the petitioner had no locus to file the plea. It is also submitted that the petitioner was "neither the complainant nor the source of information has been specified with regard to the alleged offence".

Taking up the matter, the Bench on the previous date of hearing, asserted: "The counsel for the parties may address the court on the locus of the present petitioner to maintain the present PIL petition". The matter came up for hearing today and was directed to be heard again on September 8.

**Source: [Minor's rape in bus: NCW Chairperson calls for strict punishment that would serve as deterrent](#)**

Minor's rape in bus: NCW Chairperson calls for strict punishment that would serve as deterrent

New Delhi, Sep 2: The National Commission for Women's (NCW) Chairperson Vijaya Kishore Rahatkar on Wednesday urged the strictest punishment against the accused involved in the sexual assault of a minor in a moving bus to serve as a deterrent for other potential offenders.

A 16-year-old girl was gang-raped inside an empty sleeper bus by its driver and conductor in Greater Noida earlier this month, police said on Monday, adding that both accused have been arrested in connection with the case. Speaking to IANS, Rahatkar condemned the incident. "The police are investigating the incident. We need to give them some time.

Strict punishment should be given to the accused at the earliest, which can serve as a deterrent for the future, so that no one can even think of committing such an offence." Emphasising that society also has a responsibility towards women's safety, she said: "There is law-and -order for the proper functioning of the state, and also there is a government system in place, but, having said that, the society's mindset also needs to undergo a drastic change."

The NCW Chairperson stated that the society needs to function in coordination with the law and administration, "rather than putting the onus of everything on the legal system". "Accused who commit such offences should face the pressure of exclusion from society; only then they might be deterred from indulging in such acts," she added. The National Human Rights Commission (NHRC) has taken suo motu cognisance of reports that the minor girl was allegedly gang-raped in a moving sleeper bus in Greater Noida on August 4. Observing that the contents of the news report, if true, raise serious issues of human rights violations, the apex human rights body has issued notices to the Police Commissioners of Delhi and Gautam Budh Nagar and the Superintendent of Police, Mainpuri, seeking a detailed report within two weeks.

The NHRC said the report should include the status of the investigation and details of compensation, if any, paid to the victim. According to the media report carried on August 31, the girl, a resident of Mainpuri, had left home to visit her cousin in Noida's Sector 63. She reportedly missed her stop and got down at Pari Chowk amid heavy rain and darkness.

She subsequently boarded a sleeper bus, where the crime occurred, after the conductor allegedly told her that it was headed towards Sector 63.

**Source:** <https://www.latestly.com/india/news/noida-latest-news-today-on-september-2nd-2026-bus-gang-rape-case-flyover-project-health-alert-7586108.html/amp>

Noida Latest News Today on September 2nd, 2026: Bus Gang-Rape Case, Flyover Project & Health Alert

Noida is focused on the ongoing bus gang-rape investigation, with new safety measures and political reactions. Developments include a new flyover, health alerts, and efforts to address local issues.

Noida: Noida awakens to a day marked by significant developments across various sectors, with the ongoing investigation into the alleged bus gang-rape case dominating headlines and prompting calls for enhanced safety measures. Meanwhile, civic authorities are pushing forward with infrastructure projects aimed at improving connectivity, while health officials remain vigilant amidst concerns over seasonal illnesses. The city also sees continued efforts to address local community challenges and foster economic growth.

#### Top Stories

##### Noida-Delhi Bus Gang-Rape Investigation Deepens Amidst Safety Concerns & Political Outcry

The alleged gang-rape of a 16-year-old girl on a sleeper bus traveling from Greater Noida to Delhi continues to be a major focus. On September 1st, the National Human Rights Commission (NHRC) took suo motu cognizance of the incident, issuing notices to police chiefs in Delhi and Noida for detailed reports. In response, Delhi authorities tightened bus safety rules, banning curtains and tinted films. Investigations have revealed significant gaps in roadside surveillance along the 43-kilometer route, and the bus involved reportedly had multiple pending challans for permit, safety, and speed violations, some amounting to ₹63,000. Political leaders, including Rahul Gandhi, have criticized the Centre and Uttar Pradesh government, demanding accountability. Authorities have also closed three travel agency offices and seized nine buses in connection with the case, while police forces from UP and Delhi are reportedly engaged in a dispute over jurisdiction. The victim's family has reportedly fled their village due to intrusion. Patna Weather Forecast & Update for Today, Wednesday, 02 September 2026: Expect Thunderstorms and Heavy Rain, High of 31°C.

#### Crime & Safety

##### Greater Noida Police Arrest Six for Mobile Phone Theft Ring

In a significant operation, Greater Noida police arrested six individuals on September 2nd for allegedly stealing and selling 165 mobile phones. The arrests aim to dismantle a large-scale mobile theft ring operating in the region.

##### Man Beaten to Death Over Phone Theft Suspicion in Noida

A man, reportedly in Noida seeking employment, was tragically beaten to death on September 1st by a mob on suspicion of mobile phone theft. Police have detained several individuals, reportedly between six and twelve, and are reviewing CCTV footage as part of their investigation into the incident.

##### Two Foreign Nationals Apprehended with Cocaine in Greater Noida

Authorities in Greater Noida apprehended two foreign nationals on September 2nd in possession of 1.7 kilograms of cocaine. The arrests were made as part of ongoing operations against drug trafficking in the area.

##### Fatal Accident on Greater Noida Expressway Claims Two Lives

A tragic road accident occurred on the Greater Noida expressway on September 1st when a car collided with a bus, resulting in two fatalities and injuring a 17-year-old. Investigations into the precise cause of the collision are currently underway.

##### Man Killed in Greater Noida, Cousin Suspected

A 28-year-old man was found killed in Greater Noida on September 1st, with his cousin identified as a primary

suspect who is currently at large. Police are actively searching for the accused in connection with the murder.

#### Woman Assaulted by Temple Caretakers in Minor Dispute

A woman was reportedly beaten by temple caretakers on September 1st in Noida following a minor dispute.

Police are investigating the incident based on the woman's complaint.

#### Three Arrested for Mobile Snatching with Stolen Bike

On September 1st, three individuals were arrested in Noida for allegedly snatching mobile phones while using a stolen motorcycle. Police recovered the stolen items and the bike during the operation.

#### Bike and Mobile Stolen After Victim Drugged with Tea

A case of theft was reported on September 1st in Noida where a victim's bike and mobile phone were stolen after they were reportedly given tea laced with an intoxicating substance. Police are investigating the incident.

#### Civic & Infrastructure

##### Noida Authority Plans New Flyover to Boost Connectivity

The Noida Authority is planning the construction of a new 500-meter flyover between Sectors 148 and 150 to improve connectivity and ease traffic congestion. The project, estimated to cost around Rs 85 crore, was announced on September 1st, aiming to enhance infrastructure in the city.

##### Greater Noida Increases Land Compensation for Phase-II Acquisition

On September 1st, the Greater Noida Authority announced an increase in land compensation for farmers ahead of its Phase-II acquisition. This move aims to facilitate smoother land procurement for upcoming development projects in the region.

##### Noida's Safe City Project Set for Relaunch

The Safe City project in Noida is reportedly being prepared for re-implementation, with officials aiming to bring it back to ground level. This initiative, reported on September 1st, focuses on enhancing security and surveillance across the city.

##### Encroachment Causes Public Inconvenience Near Mahagun Mart

Residents and commuters in Noida are reportedly facing problems due to encroachment in front of Mahagun Mart, as reported on September 1st. The issue is causing inconvenience and affecting public movement in the area.

##### Committee Formed to Address Flat-Related Issues

A committee has been formed to address and resolve problems related to flats in Noida, as reported on September 1st. This initiative aims to provide solutions for residents facing various issues concerning their housing.

##### Power Outage Affects Radha Kunj Colony

Radha Kunj Colony in Noida experienced a power outage on September 1st, leaving residents without electricity. The cause of the power cut is under investigation.

#### Health & Environment

##### Noida Schools on Alert Due to Swine Flu and Dengue Scare

Noida schools are on high alert following concerns over rising cases of swine flu and dengue, as reported on September 1st. Parents have been advised to keep sick children home to prevent further spread of the illnesses.

##### Woman Bitten by Stray Dog in Noida

A woman out for a morning walk in Noida was bitten by a stray dog on September 1st. The incident highlights ongoing concerns regarding the management of stray animal populations in residential areas.

#### Business & Economy

##### PM Modi Lays Foundation Stone for Semiconductor Unit in UP

Prime Minister Narendra Modi laid the foundation stone for a new semiconductor manufacturing unit in Uttar Pradesh on September 1st. This significant initiative is expected to boost the state's industrial sector and contribute to India's electronics manufacturing capabilities.

##### Vietnamese Cab Drivers in Noida Face Operational Challenges

Vietnamese venture cab drivers operating in Noida are reportedly struggling with demanding weekly targets of Rs 7,500 and significant time lost due to vehicle charging, as highlighted in a report on September 1st. These challenges underscore the difficulties faced by gig workers in the region.

##### FONRWA Demands Action Against Food Adulteration

The Federation of Noida Residents Welfare Associations (FONRWA) raised concerns on September 1st regarding food adulteration and demanded stringent action from authorities. The organization is advocating for measures to ensure the safety and quality of food products available to consumers.

##### UP Tax-2026 Road Show Scheduled for Noida

Noida is set to host the Uttar Pradesh Tax-2026 Road Show, as announced on September 1st. This event aims to showcase investment opportunities and discuss tax-related policies in the state.

#### Local Updates

##### Noida Experiences Waterlogging and Traffic Jams Amidst Rains

Heavy rainfall on September 1st led to widespread waterlogging and significant traffic disruptions across Noida, mirroring similar conditions in Gurugram. Commuters faced considerable delays and challenges navigating the affected areas.

##### Sanchit Sharma Appointed ACP of Circle Three

Sanchit Sharma has been appointed as the Assistant Commissioner of Police (ACP) for Circle Three in Noida, as reported on September 1st. This new appointment is part of administrative changes within the local police force.

#### Weather & Outlook

Thunderstorm with hail expected across Noida, high near 34°C

Noida is experiencing mainly clear skies with a current temperature of 29.4°C. However, the forecast for today, September 2nd, indicates a thunderstorm with hail, with temperatures expected to range between 26°C and 34°C. Residents are advised to stay updated on weather alerts and take necessary precautions. Flash Flood Risk on Wednesday, 02 September 2026: Lucknow, Patna and Delhi on Alert Today.

**Source: [https://english.punjabkesari.com/india/forensic-evidence-strengthens-delhi-sleeper-bus-gang-rape-case-dna-report-awaited/#google\\_vignette](https://english.punjabkesari.com/india/forensic-evidence-strengthens-delhi-sleeper-bus-gang-rape-case-dna-report-awaited/#google_vignette)**

Forensic evidence strengthens Delhi sleeper bus gang-rape case; DNA report awaited

New Delhi, Sep 2 (IANS) Major forensic evidence has emerged in the alleged gang-rape of a 16-year-old girl inside a moving sleeper bus, with fingerprints of the survivor and both accused reportedly found on the vehicle, Delhi Police sources said on Wednesday.

According to the sources, fingerprints belonging to the survivor and the two accused, identified as bus driver Kuldeep and conductor Sandeep, were recovered from the bus. Police have also seized the clothes worn by both accused for forensic examination.

Forensic samples have been collected from the seats and steering wheel of the bus, while the DNA report is awaited. Investigators are examining the evidence to establish the sequence of events and corroborate the survivor's allegations.

The girl had boarded the bus after taking a lift near Pari Chowk in Greater Noida on August 4. Police are expected to file a charge sheet in the case soon.

Earlier, on August 31, police said that the 16-year-old had allegedly been gang-raped inside an empty sleeper bus by its driver and conductor in Greater Noida earlier this month. Both accused have been arrested in connection with the case.

According to the police, the incident took place near Pari Chowk on August 4. In her complaint, the survivor alleged that the two accused sexually assaulted her and threatened to kill her if she resisted. They subsequently abandoned her near Kashmere Gate in Delhi.

The accused, Kuldeep and Sandeep, were arrested from a parking area in Timarpur on the same day, police said. The bus was seized and sent for forensic examination. Investigators have also collected CCTV footage from the route taken by the vehicle. The footage is being examined to establish the sequence of events and determine the bus movement during the alleged incident.

Meanwhile, the National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of reports that the minor was allegedly gang-raped by the driver and conductor of a sleeper bus in Greater Noida on August 4. Observing that the contents of the news report, if true, raise serious issues of human rights violations, the apex human rights body has issued notices to the Police Commissioners of Delhi and Gautam Buddha Nagar and the Superintendent of Police, Mainpuri, seeking a detailed report within two weeks.

**Source: <https://www.thehansindia.com/news/national/forensic-evidence-strengthens-delhi-sleeper-bus-gang-rape-case-dna-report-awaited-1116914>**

Forensic evidence strengthens Delhi sleeper bus gang-rape case; DNA report awaited

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**Source: <https://www.republicworld.com/india/delhi-gangrape-case-fingerprints-of-accused-and-minor-victim-found-on-vehicle-police-to-file-chargesheet-soon-2026-09-02-136095>**

Delhi Gangrape Case: Fingerprints of Accused and Minor Victim Found on Vehicle, Police to File Chargesheet Soon

Forensic evidence confirms the suspects were on a bus where a 16-year-old student was allegedly gang-raped. Police recovered fingerprints and collected samples. The driver and conductor have been arrested, and a chargesheet will be filed soon.

New Delhi: Forensic evidence has confirmed the presence of the suspects aboard the moving sleeper bus where a 16-year-old student from Uttar Pradesh was allegedly gang-raped, according to Delhi Police sources.

Police sources have revealed that fingerprints belonging to both the victim and the two accused were recovered from the bus. Forensic samples were also collected from the bus seats and the steering wheel. Additionally, the police have seized the clothes of the bus driver, Kuldeep, and the conductor, Sandeep.

The authorities are currently awaiting the DNA report as part of the ongoing investigation, and the police are set to file a chargesheet in the case very soon.

A 16-year-old student from Uttar Pradesh was allegedly subjected to a brutal gang-rape aboard a moving sleeper bus that travelled nearly 47 kilometres across the national capital region before the suspects abandoned her near a major transit terminal, police said.

The incident reportedly occurred on the night of August 4 in a sleeper bus in the Kashmere Gate area. The police have arrested the bus driver, Kuldeep, and the conductor, Sandeep, in connection with the case.

According to police sources, the victim is a Class 11 student hailing from the Mainpuri district of Uttar Pradesh.

As per the victim, the driver and conductor subsequently raped her and threatened to kill her when she resisted. The accused dropped the victim off on the Ring Road near the Kashmere Gate bus terminal late at night and fled the scene. A terrified student contacted the Kashmere Gate police and reported the entire incident. Police have arrested both accused individuals from a bus parking lot in Timarpur and seized the sleeper bus used in the crime.

Following the incident, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident. NHRC issued notices to the Police Commissioners of Delhi and Gautam Budh Nagar and the Superintendent of Police, Mainpuri, seeking a detailed report on the matter within two weeks.

**Source:** <https://www.bhaskarenglish.in/amp/national/news/delhi-gangrape-bus-forensic-evidence-dna-report-accused-investigation-138905780.html>

Delhi minor gang-rape case: Police seize driver & conductor's clothes, collect fingerprints from bus for DNA test

In a case involving the alleged gang rape of a 16-year-old student on a moving sleeper bus in Delhi, police have found crucial evidence during the forensic investigation. According to police sources, fingerprints of the student and both accused were found on the bus. Forensic samples were also collected from the bus seats and steering wheel.

Police have seized the clothes of driver Kuldeep and conductor Sandeep. The police are now awaiting the DNA report. After that, the investigation will be taken forward and preparations are underway to file the chargesheet soon. Both accused have already been arrested, and the sleeper bus used in the incident has also been seized. The incident took place on the night of August 4. The Class 11 student, who is from Mainpuri in Uttar Pradesh, boarded the bus from Pari Chowk in Greater Noida. According to police, after travelling around 47 km, she was dropped on Ring Road near the Kashmiri Gate bus terminal. The student later contacted the police and reported the incident, following which the case came to light on 31 August.

Student had left home after a family dispute

According to police, the student had left home without informing her family after a dispute to visit her cousin, who lives in Noida. After leaving Mainpuri, she got off at Pari Chowk amid rain and darkness. While waiting for a vehicle to take her to Noida, an empty sleeper bus passed by.

The student signalled the bus to stop. The driver and conductor allowed her to board and told her that the bus was going to Noida Sector 63. According to police, some time after the bus started moving, the conductor allegedly tried to behave inappropriately with the student.

Both allegedly raped her inside the bus

The student told police that the driver and conductor allegedly raped her. When she resisted, both threatened to kill her. Curtains had been drawn over the bus windows, preventing people outside from seeing what was happening inside.

The two allegedly dropped the student late at night on Ring Road near the Kashmiri Gate bus terminal and fled. The student contacted Kashmiri Gate police that night and reported the incident.

CCTV helped identify bus; arrests made in Timarpur

After receiving the complaint, police examined CCTV footage from along the route to identify and trace the bus. The investigation team tracked down the bus and arrested driver Kuldeep and conductor Sandeep from a bus parking area in Timarpur. The bus was also taken into custody and sent for forensic examination.

According to police sources, the bus had developed a technical fault on the day of the incident, following which the two men took it to a workshop in Surajpur, Noida, for repairs. After the repairs, they were taking the empty bus to Timarpur. It was during this journey that the student signalled the bus to stop at Pari Chowk.

NHRC takes suo motu cognisance

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the case. The commission has issued notices to the police commissioners of Delhi and Gautam Buddha Nagar, as well as the SP of Mainpuri. The three officials have been asked to submit detailed reports on the case within two weeks.

Nirbhaya case also involved rape on a moving bus in 2012

On the night of 16 December, 2012, a 23-year-old woman was gang-raped on a moving bus in Delhi. She died at a hospital in Singapore on December 29 after suffering serious injuries. The case came to be known as the Nirbhaya

case in the media.

Six people were accused in the case. One was a minor, while another accused died by suicide in jail. Four convicts—Mukesh Singh, Pawan Gupta, Vinay Sharma and Akshay Kumar Singh—were sentenced to death. All four were executed at Tihar Jail on 20 March, 2020.

**Source:** <https://indianexpress.com/article/cities/delhi/delhi-police-fsl-dna-report-fast-track-court-greater-noida-bus-gangrape-case-10860676/lite/>

‘Teen gangraped on moving bus tried to escape, but dragged back’: Cops

The girl told the police she had been waiting for a while when this bus drove up and the men inside told her it would take her to her destination - Noida.

As Delhi Police prepare to pursue the case – the alleged gangrape of a 17-year-old girl in a moving bus – in a fast-track court, investigators have also written to the Forensic Science Laboratory, seeking an expedited examination of biological samples, including semen and hair strands.

Police investigation so far has indicated that the alleged sexual assault took place near the Bakhtawarpur area after the girl boarded the bus at Greater Noida’s Pari Chowk, officers said.

The girl – who had travelled from Mainpuri in Uttar Pradesh – was trying to reach her uncle’s home in Noida Sector 63 and was unfamiliar with the roads in the area.

She was standing at Pari Chowk in the rain when the bus stopped near her, police said.

When she told the men in the bus that she wanted to go to Sector 63, she was allegedly told that the vehicle was also headed in that direction. She then boarded the bus.

However, according to the girl’s statement to the police, she soon realised that there were no other passengers inside the vehicle and attempted to get off. The conductor allegedly pulled her back inside, following which the bus continued its journey.

From Pari Chowk, the bus moved towards the Bakhtawarpur area, where the police investigation so far has indicated that the alleged sexual assault took place.

The girl has alleged that two men took turns raping her inside the moving vehicle.

The bus subsequently travelled towards Delhi, covering nearly 47 km before reaching the Kashmere Gate area, where the girl was allegedly abandoned, according to the police investigation.

The driver and conductor were arrested after the incident was reported, while the bus was seized for forensic examination.

The case has also brought the safety and regulatory compliance of the vehicle under scrutiny.

The Indian Express had earlier reported that the bus travelled through stretches connecting Greater Noida, Noida and Delhi without being stopped for a safety or compliance check.

Investigators have also found that the bus had a defunct CCTV camera and was facing 11 pending traffic challans, including for alleged violations related to speed-limit devices, permits and other prescribed requirements.

The bus also allegedly had heavy curtains covering its windows, restricting visibility into the passenger compartment from outside. Investigators are examining whether other mandated safety mechanisms, including GPS or vehicle-tracking systems and panic buttons, were installed and functional at the time, and whether any alerts or location data were generated during the journey.

Police have collected forensic evidence from the bus, including biological samples, which have been sent to the FSL for examination. Sources said the police have sought an expedited examination and early results as investigators prepare the case for trial.

**Source:** <https://www.aninews.in/news/national/general-news/delhi-gangrape-case-fingerprints-of-accused-and-minor-victim-found-on-vehicle-police-to-file-chargesheet-soon20260902092319/>

Delhi gangrape case: Fingerprints of accused and minor victim found on vehicle, police to file chargesheet soon

New Delhi [India], September 2 (ANI): Forensic evidence has confirmed the presence of the suspects aboard the moving sleeper bus where a 16-year old student from Uttar Pradesh was allegedly gang-raped, according to Delhi Police sources.

Police sources have revealed that fingerprints belonging to both the victim and the two accused were recovered from the bus. Forensic samples were also collected from the bus seats and the steering wheel. Additionally, the police have seized the clothes of the bus driver, Kuldeep, and the conductor, Sandeep.

The authorities are currently awaiting the DNA report as part of the ongoing investigation, and the police are set to file a chargesheet in the case very soon.

A 16-year-old student from Uttar Pradesh was allegedly subjected to a brutal gang-rape aboard a moving sleeper bus that travelled nearly 47 kilometres across the national capital region before the suspects abandoned her near a major transit terminal, police said.

The incident reportedly occurred on the night of August 4 in a sleeper bus in the Kashmere Gate area. The police have arrested the bus driver, Kuldeep, and the conductor, Sandeep, in connection with the case.

According to police sources, the victim is a Class 11 student hailing from the Mainpuri district of Uttar Pradesh. As per the victim, the driver and conductor subsequently raped her and threatened to kill her when she resisted. The accused dropped the victim off on the Ring Road near the Kashmere Gate bus terminal late at night and fled the scene. A terrified student contacted the Kashmere Gate police and reported the entire incident. Police have arrested both accused individuals from a bus parking lot in Timarpur and seized the sleeper bus used in the crime.

Following the incident, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident. NHRC issued notices to the Police Commissioners of Delhi and Gautam Budh Nagar and the Superintendent of Police, Mainpuri, seeking a detailed report on the matter within two weeks. (ANI)

**Source:** <https://www.dawn.com/news/amp/2026895>

India's rights watchdog steps in over gang rape of 16-year-old on moving bus in Delhi's satellite city

India's National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the alleged gang rape of a 16-year-old girl in a moving bus that she boarded in Greater Noida, Uttar Pradesh, on August 4, 2026. Referring to a media report, the NHRC said that the alleged incident raises serious issues of human rights violations.

The Commission issued notices to the police commissioners of Delhi and Gautam Budh Nagar and the Mainpuri superintendent of police, calling for a detailed report on the matter within two weeks.

"The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations. Therefore, it has issued notices to the police commissioners of Delhi and Gautam Budh Nagar and Mainpuri superintendent of police, calling for a detailed report on the matter within two weeks," the NHRC said. The report, the Commission stated, is expected to include the status of the investigation and compensation, if any, paid to the victim.

According to reports, the minor victim had left home without informing anybody and was travelling to Noida Sector 63, where her cousin lives.

During her journey, she mistakenly got down at Greater Noida's Pari Chowk at around 9pm, amid heavy rain. As soon as she realised that she was still about 25 kms away from her destination, the girl started looking for another transport when a private sleeper bus stopped nearby.

The conductor told her that they were headed towards Sector 63 and could drop her here. Trusting them, the girl boarded the bus.

However, police stated that the bus was not operating a regular passenger service on that day (August 4). It is being said that the vehicle had been taken to a workshop in Surajpur, Greater Noida, for repairs after developing a technical issue.

Once they picked up the girl near Pari Chowk, the two accused – bus driver Kuldeep, 39, and conductor Sandeep, 26 allegedly sexually assaulted her.

The accused abandoned the girl at Kashmere Gate, after which she boarded an auto and went to the police station.

**Source: <https://www.bhaskarenglish.in/local/gujarat/news/nhrc-orders-compensation-payal-goti-amreli-patidar-case-controversy-138912003.html>**

Amreli Patidar woman's 'groom' case:NHRC orders ₹75 lakh compensation for Payal Goti; know what happened

A significant decision has been taken by the National Human Rights Commission (NHRC) in the controversial Patidar daughter Payal Goti letter scandal of Amreli. It has been revealed that the commission has ordered the state government to pay a compensation of Rs 7.50 lakh to Payal Goti. This decision has brought a new turn to this long-standing case.

Payal Goti was arrested following a controversy over an alleged fake letterhead that went viral on social media. Subsequently, serious questions were raised regarding the police action. Payal Goti had alleged that she was subjected to physical and mental torture during police custody.

Allegations of illegal arrest and custodial torture In this entire matter, Payal Goti had accused the police of illegal arrest and inflicting physical and mental torture during custody. Furthermore, the issue of her facing mental and social harassment due to being paraded in public was also raised.

NHRC adopts a strict stance regarding police conduct After the matter reached the National Human Rights Commission, the commission investigated the entire episode and considered the issues presented. Now, the NHRC has decided to provide compensation to Payal Goti. Clear instructions have been given to the state government to pay a compensation amount of Rs 7.50 lakh.

A major success after a long legal battle Following Payal Goti's arrest, this case became a subject of intense discussion in Amreli and across Gujarat. She was granted bail in January 2025 after a long legal battle. Now, the NHRC's decision to pay compensation is being considered a significant step in Payal Goti's fight for justice.

What was the entire matter? The Amreli letter scandal has been a topic of discussion for quite some time. A letter went viral making several major allegations, including taking bribes from the police, against the Deputy Chief Whip of the Legislative Assembly and MLA Kaushik Vekariya. In this matter, the police arrested 4 people, including a young woman and a BJP leader. A young woman named Payal Goti was made an accused in this case. This young woman used to do typing work. The controversy escalated when the police, instead of making her a witness, made her an accused and paraded her in public. Not only that, but it was also alleged that the police beat up Payal Goti at the behest of the BJP leader. The Congress has been raising questions about this incident several times.

**Source:** <https://dailypioneer.com/news/slug-lite/delhi-hc-asks-centre--police-to-form-sop-for-transgender-arrests?year=2026>

Delhi HC asks Centre, police to frame SOP for arrest of transgender persons

The Delhi High Court on Wednesday, September 2, asked the Centre, Delhi Police and the Delhi government to take appropriate steps towards formulating a Standard Operating Procedure (SOP) for the arrest and detention of transgender persons in the national capital.

A bench comprising Chief Justice D K Upadhyaya and Justice Tejas Karia issued notices to the Centre, Delhi Police and the Delhi government on a public interest litigation (PIL) filed by law student Taaran Chandna.

The court also directed the authorities to consider an advisory issued by the National Human Rights Commission (NHRC) on the welfare and protection of transgender persons.

The petitioner said that while Delhi Police has a standing order governing the arrest of women and senior citizens, it is "wholly silent" on transgender persons.

According to the plea, the NHRC in May issued its 'Advisory for Ensuring the Welfare of Transgender Persons, 2.0', recommending the formulation of a comprehensive SOP governing the arrest, detention, search, interrogation and imprisonment of transgender persons.

Chandna submitted that no such SOP or guideline has been formulated for Delhi so far.

"We call upon the Union of India, the Delhi Police and the State government to file their reply. In the meantime, we direct that the advisory issued in May 2026 shall be considered and appropriate steps as permissible in law shall be taken," the bench said. Indiabusiness reports

The court directed the authorities to file affidavits detailing the steps taken by them in compliance with the NHRC advisory and listed the matter for hearing on November 18.

The petitioner said an SOP governing the arrest and personal search of transgender persons by Delhi Police was necessary to protect their fundamental rights to bodily integrity, dignity, equality and non-discrimination guaranteed under the Constitution.

The PIL referred to what it described as "concrete and continuing harm" caused by the absence of such guidelines.

It cited an incident in May 2025, when police arrested three transgender persons in connection with an FIR.

The plea alleged that despite one of them having female genital anatomy and another possessing a valid Certificate of Identity, all three were personally searched by a male police officer "without any enquiry into their gender identity, without seeking self-declaration, and without consent".

The petitioner contended that the incident highlighted the need for clear procedures to govern the treatment of transgender persons during arrest, search, detention and other stages of criminal proceedings.

**Source:** <https://www.etvbharat.com/en/bharat/take-steps-on-formulating-sop-for-arresting-transgender-person-delhi-hc-to-centre-and-delhi-police-enn26090204825>

Take Steps On Formulating SOP For Arresting Transgender Person: HC To Centre, Delhi Police

Plea said while the Delhi Police has a standing order for the arrest of women and senior citizens, it is "wholly silent" on transgender persons.

New Delhi: The high court here on Wednesday asked the Centre and Delhi Police to take appropriate steps for the formulation of an SOP on the arrest and detention of transgender persons here.

A bench of Chief Justice D K Upadhyaya and Justice Tejas Karia issued notice to the central government, police as well as the Delhi government on a public interest litigation (PIL) by a law student, and asked them to consider an advisory by the National Human Rights Commission (NHRC) on the issue.

The plea by Taaran Chandna said that while the Delhi Police has a standing order for the arrest of women and senior citizens, it is "wholly silent" on transgender persons.

The petitioner submitted that in May, the NHRC issued the 'Advisory for Ensuring the Welfare of Transgender Persons, 2.0' for formulation of a comprehensive Standard Operating Procedure (SOP) to govern the arrest, detention, search, interrogation and imprisonment of transgender persons.

However, no such SOP or guideline has been formed for Delhi, he said.

"We call upon the Union of India, the Delhi Police and the State government to file their reply. In the meantime, we direct that the advisory issued in May 2026 shall be considered and appropriate steps as permissible in law shall be taken," the bench said.

The court also asked authorities to file an affidavit detailing the steps taken by them in compliance with the advisory and listed the matter for hearing on November 18.

In the PIL, Chandna said the SOP governing the arrest and personal search of transgender persons by Delhi Police was needed to protect their fundamental rights to bodily integrity, dignity, equality and non-discrimination guaranteed under the Constitution of India.

The "concrete and continuing harm" due to the "vacuum" can be seen when the police in May 2025 arrested three transgender persons in an FIR, the plea said.

It alleged that despite one of them possessing female genital anatomy and another holding a valid Certificate of Identity, all three were personally searched by a male police officer "without any enquiry into their gender identity, without seeking self-declaration, and without consent".

**Source:** <https://www.aninews.in/news/national/general-news/delhi-hc-asks-centre-police-to-act-on-nhrc-advisory-on-arrest-detention-of-transgender-persons-arrest-and-detention20260902192232/>

Delhi HC asks Centre, police to act on NHRC advisory on arrest, detention of transgender persons' arrest and detention

New Delhi [India], September 2 (ANI): The Delhi High Court on Wednesday directed the Centre, Delhi Police and the Delhi government to consider taking appropriate steps to put in place safeguards concerning the arrest and detention of transgender persons.

A bench of Chief Justice DK Upadhyaya and Justice Tejas Karia issued notice to the authorities on a public interest litigation (PIL) filed by law student Taaran Chandna.

The Court took note of the National Human Rights Commission's (NHRC) Advisory for Ensuring the Welfare of Transgender Persons, 2.0, issued in May 2026, which recommends a comprehensive Standard Operating Procedure (SOP) for the arrest, detention, search, interrogation and imprisonment of transgender persons.

The petition states that despite constitutional recognition of transgender persons and legal protections available to them, there is no specific procedure governing their arrest or personal search in Delhi.

It relies on RTI responses received from different districts of Delhi Police to claim that there are no separate guidelines on recognising a transgender person's gender identity, obtaining their preference regarding the gender of the searching officer, or conducting a personal search while protecting their dignity and bodily integrity. The plea also cites the NHRC's May 2026 advisory, which calls for a comprehensive SOP covering the arrest, detention, search, interrogation and imprisonment of transgender persons.

Referring to guidelines issued by the Kerala Police, the petitioner has argued that similar safeguards are practically possible and sought directions for Delhi authorities to frame an appropriate SOP in consultation with concerned stakeholders.

The petition also relies on RTI replies and existing Delhi Police standing orders to contend that there is no separate protocol dealing specifically with the arrest or personal search of transgender persons. It also refers to similar guidelines issued by the Kerala Police and the recent NHRC advisory.

The petitioner had earlier made representations to the concerned authorities seeking such guidelines. Claiming that no action was taken, he approached the High Court through the present PIL. (ANI)

**Source:** <https://www.hindustantimes.com/cities/pune-news/nhrc-seeks-report-from-mpcb-on-ganeshotsav-noise-violations-101788291851764-amp.html>

NHRC seeks report on Ganeshotsav noise violations in Pune

The NHRC has sought details of the legal and regulatory framework governing noise levels during the Ganesh festival.

Even as Pune prepares for its annual date with Lord Ganesh – the use of DJs, Dolby sound systems, and traditional musical instruments continuing to be a contentious issue – the longstanding dispute over noise pollution during its Ganeshotsav has now reached the national level.

Taking cognisance of a complaint filed on August 25 by Pune resident Sharad Kelkar against the use of high-powered sound systems, DJs and loudspeakers by public Ganesh mandals in violation of noise regulations, the National Human Rights Commission (NHRC) has directed the Maharashtra Pollution Control Board (MPCB) to submit a detailed, action taken report (ATR) within two weeks on allegations of violation of prescribed noise limits during the festival.

The complaint has also raised concerns over the use of powerful laser beams during festivities and processions, alleging that they could pose risk to people's eyesight.

NHRC seeks details on noise levels

Observing that the allegations, prima facie, appear to raise issues concerning human rights, a bench headed by NHRC member Priyank Kanoongo on September 1 issued notice to the MPCB chairman, directing the state pollution control authority to submit a detailed ATR within two weeks.

The NHRC has sought details of the legal and regulatory framework governing noise levels during the Ganesh festival, including the permissible limits for Dolby/DJ sound systems. It has asked the MPCB to clarify whether a licensing or permission mechanism exists for such systems, how many permissions were issued over the past one year, and which authority is empowered to grant permissions or no objection certificates (NOCs).

Furthermore, the commission has sought details of the number of challans, preventive orders and notices issued for noise limit violations during the past year.

When contacted, Kelkar said, "Every year, there are assurances but the problem remains". He said that the issue resurfaces every year as Ganeshotsav approaches, despite repeated assurances that celebrations will be conducted responsibly and following the prescribed norms.

"Every year when the festival approaches, everyone says that we will celebrate it in a joyous manner and follow discipline. But in reality, nothing seems to be done to resolve the noise pollution issue. Despite multiple complaints, the issue persists, and so far, no strong legal backing has been provided to effectively address noise pollution during the Ganesh festival," Kelkar said. He said that he approached the NHRC hoping that the issue will get a serious institutional response.

**Source:** <https://timesofindia.indiatimes.com/city/pune/nhrc-notice-to-mpcb-over-noise-pollution-during-ganeshotsav/articleshow/133719303.cms>

NHRC notice to MPCB over noise pollution during Ganeshotsav

Pune: National Human Rights Commission (NHRC) on Tuesday issued a notice to Maharashtra Pollution Control Board (MPCB) chairperson, seeking an inquiry and action-taken report on allegations of excessive noise pollution during Sarvajanik Ganeshotsav celebrations.

The action followed a complaint by Pune resident Sharad Kelkar, alleging that several Ganesh mandals installed large amplifier arrays outside pandals and continued to blast high-decibel music beyond the permitted 10pm deadline, including during immersion processions.

According to Kelkar, noise levels and vibrations posed health risks to pregnant women, infants, patients and senior citizens. He also claimed that laser lights used during festivities had previously caused eye injuries, including blindness.

Kelkar's complaint referred to an Aug 24 public meeting at Pune Municipal Corporation, where Narayan Peth resident Vidyanand Bapat, who sought restrictions on noise pollution, was allegedly heckled and escorted out. He alleged that Ganesh mandals, backed by politicians, often ignored noise norms despite repeated complaints, while civic and police authorities rarely enforced them.

Taking cognisance of the complaint, an NHRC bench headed by member Priyank Kanoongo observed that the allegations prima facie pointed to possible human rights violations and directed the MPCB chairperson to submit a report within two weeks.

The commission has also sought details of permissible noise limits for dolby and DJ systems, the legal framework governing their use, permissions granted over the past year, authorities empowered to issue licences or NOCs, and enforcement action taken against violators, including challans, notices and prohibition orders.

Kelkar told TOI that NHRC had accepted that prima facie his allegations disclosed violations affecting citizens' right to live peacefully. He said clear guidelines and strict enforcement were needed to ensure compliance with noise norms and protect residents from excessive disturbance.

Rejecting attempts to link the issue to religion, Kelkar said excessive noise affected everyone equally, regardless of faith, caste or beliefs. "The issue is not directed at any particular community. Irrespective of religion, caste or sect, people suffer because of excessive noise," he said.

**Source: <http://hindi.theprint.in/india/take-steps-for-sop-regarding-arrest-of-transgenders-court-directs-centre-delhi-police/1022644/>**

ट्रांसजेंडर की गिरफ्तारी से संबंधित एसओपी के लिए कदम उठाएं: अदालत का केंद्र, दिल्ली पुलिस को निर्देश

नयी दिल्ली, दो सितंबर (भाषा) दिल्ली उच्च न्यायालय ने बुधवार को केंद्र और दिल्ली पुलिस से कहा कि वे यहां ट्रांसजेंडर लोगों की गिरफ्तारी एवं हिरासत के संबंध में मानक संचालन प्रक्रिया (एसओपी) बनाने के लिए उचित कदम उठाएं।

मुख्य न्यायाधीश न्यायमूर्ति डी.के. उपाध्याय और न्यायमूर्ति तेजस कारिया की पीठ ने एक विधि छात्र की जनहित याचिका पर केंद्र सरकार, पुलिस और दिल्ली सरकार को नोटिस जारी किया तथा उनसे राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा जारी किए गए परामर्श पर विचार करने को कहा। तारण चंदना की याचिका में कहा गया कि हालांकि दिल्ली पुलिस के पास महिलाओं और वरिष्ठ नागरिकों की गिरफ्तारी के लिए एक स्थायी आदेश है, लेकिन यह ट्रांसजेंडर व्यक्तियों के मामले में "पूरी तरह से चुप" है।

याचिकाकर्ता ने कहा कि मई में, एनएचआरसी ने ट्रांसजेंडर लोगों की गिरफ्तारी, हिरासत, तलाशी, पूछताछ और जेल में रखने की प्रक्रिया के संबंध में व्यापक एसओपी बनाने के उद्देश्य से 'ट्रांसजेंडर लोगों का कल्याण सुनिश्चित करने के लिए परामर्श, 2.0' जारी किया था।

उन्होंने कहा कि हालांकि दिल्ली के लिए ऐसी कोई एसओपी या दिशा-निर्देश नहीं बनाए गए हैं।

पीठ ने कहा, "हम भारत सरकार, दिल्ली पुलिस और राज्य सरकार से जवाब दाखिल करने को कहते हैं। इस बीच, हम निर्देश देते हैं कि मई 2026 में जारी परामर्श पर विचार किया जाए और कानून के तहत उचित कदम उठाए जाएं।"

अदालत ने अधिकारियों से यह भी कहा कि वे परामर्श के अनुपालन में उठाए गए कदमों की जानकारी प्रदान करते हुए हलफनामा दाखिल करें।

पीठ ने मामले की अगली सुनवाई के लिए 18 नवंबर की तारीख निर्धारित कर दी।

**Source: <https://www.amarujala.com/haryana/jind/safai-karamcharis-allege-police-misbehavior-demand-fair-investigation-from-commissions-jind-news-c-199-1-jnd1005-159566-2026-09-03>**

Jind News: सफाई कर्मचारियों से पुलिस दुर्व्यवहार का आरोप, आयोगों से निष्पक्ष जांच की मांग

नरवाना। मांगों को लेकर आंदोलन कर रहे सफाई कर्मचारियों के साथ पुलिस की ओर से कथित दुर्व्यवहार और बल प्रयोग का मामला तूल पकड़ता जा रहा है। जिला परिषद जींद के वार्ड नंबर-1 से जिला पार्षद गुरमेल ढाबी ने हरियाणा व राष्ट्रीय महिला आयोग, अनुसूचित जाति आयोग और राष्ट्रीय मानवाधिकार आयोग को शिकायत भेजकर निष्पक्ष जांच की मांग की है।

शिकायत में आरोप लगाया गया है कि आंदोलन के दौरान महिला सफाई कर्मचारियों के साथ अभद्र व्यवहार, धक्का-मुक्की और कथित बल प्रयोग किया गया। गुरमेल ढाबी ने कहा कि मामला केवल कर्मचारियों के आंदोलन तक सीमित नहीं है, बल्कि महिला सम्मान, मानव गरिमा, श्रमिक अधिकारों और अनुसूचित जाति के संवैधानिक अधिकारों से भी जुड़ा है।

उन्होंने घटना से संबंधित सीसीटीवी फुटेज, मोबाइल वीडियो और अन्य साक्ष्यों को सुरक्षित रखने और अधिकारियों से रिपोर्ट तलब करने की मांग की। साथ ही आरोपों की जांच कर दोषी पाए जाने वाले पुलिसकर्मियों के खिलाफ विभागीय व कानूनी कार्रवाई की मांग की।

ढाबी ने कहा कि महिला कर्मचारियों के बयान बिना किसी दबाव के दर्ज किए जाएं। यदि जातिगत भेदभाव या उत्पीड़न के आरोप सही पाए जाते हैं तो संबंधित कानूनों के तहत कार्रवाई हो। उन्होंने कहा कि शांतिपूर्ण आंदोलन लोकतांत्रिक अधिकार है और मांगों का समाधान बातचीत से किया जाना चाहिए।

**Source: <https://gurugramnewsnetwork.com/gurugram-hospital-refused-to-release-body-over-unpaid-bill-handed-it-over-to-family-after-nhrc-intervention/>**

Gurugram के नामी अस्पताल ने बिल न चुकाने पर शव देने से किया इनकार, NHRC के एक्शन के बाद परिजनों को सौंपा

18 लाख का बिल न भरने पर अस्पताल ने नहीं दिया शव, NHRC के हस्तक्षेप के बाद मिली देह

Gurugram/गुरुग्राम

उत्तर प्रदेश के शाहजहांपुर निवासी 31 वर्षीय अंकुर गुप्ता की Gurugram के मेदांता अस्पताल में इलाज के दौरान मौत के बाद बकाया बिल को लेकर भारी विवाद खड़ा हो गया। मृतक के परिजनों का आरोप था कि अस्पताल प्रबंधन ने ₹18.55 लाख से अधिक का अतिरिक्त बकाया बिल जमा न कराने पर शव रोकने का प्रयास किया, जबकि परिवार पहले ही ₹23.67 लाख से अधिक का भुगतान कर चुका था। राष्ट्रीय मानवाधिकार आयोग (NHRC) के कड़े रुख और त्वरित कार्रवाई के बाद अस्पताल प्रशासन ने बिना बकाया भुगतान के ही शव परिजनों के सुपुर्द कर दिया। अस्पतालव उपचार केंद्र आर्थिक तंगी से लाचार मां ने लगाई थी आयोग से गुहार

शिकायतकर्ता सुषमा रानी के अनुसार, उनके बेटे अंकुर गुप्ता का फेफड़ों के गंभीर संक्रमण का इलाज Gurugram के मेदांता अस्पताल में चल रहा था। इलाज के दौरान उनका निधन हो गया। सुषमा रानी ने अपनी बेहद खराब आर्थिक स्थिति का हवाला देते हुए आयोग से मदद की गुहार लगाई थी कि वह अतिरिक्त ₹18,55,422 देने में असमर्थ हैं। उन्होंने Gurugram के अस्पताल द्वारा शव रोकने को मौलिक अधिकारों और मानवीय गरिमा का हनन बताया। राष्ट्रीय मानवाधिकार आयोग की त्वरित कार्रवाई

मामले की गंभीरता को देखते हुए मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया। आयोग ने स्पष्ट किया कि प्रथम दृष्टया यह पीड़िता के मानवाधिकारों का उल्लंघन प्रतीत होता है। आयोग के महानिदेशक (जांच) को निर्देश दिए गए कि वे दूरभाष के माध्यम से तथ्य जुटाएं और 24 घंटे के भीतर अपनी जांच रिपोर्ट आयोग के समक्ष प्रस्तुत करें। इसके अलावा, सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर भी अस्पताल प्रशासन को कड़ी चेतावनी दी थी, जिसके बाद प्रक्रिया में तेजी आई।

मानवाधिकार और स्वतंत्रता

राष्ट्रीय मानवाधिकार आयोग (NHRC) का पत्र:

Gurugram के अस्पताल प्रशासन का पक्ष:

मामले पर Gurugram के मेदांता अस्पताल प्रशासन ने सफाई देते हुए कहा, “शनिवार दोपहर स्वजन शव लेने पहुंचे थे। उन्होंने अपनी आर्थिक स्थिति का हवाला देते हुए बकाया बिल भुगतान में असमर्थता जताई थी। इसके बाद प्रबंधन से बातचीत और जरूरी कागजी कार्रवाई में थोड़ा समय लगा। देर शाम स्वजन को शव सौंप दिया गया था। अस्पताल में बिल को लेकर विवाद जैसी कोई स्थिति नहीं थी।”

**Source: <https://www.prabhasakshi.com/national/nhrc-directs-gujarat-govt-pay-compensation-woman>**

NHRC ने Gujarat सरकार को दिया निर्देश, पीड़ित महिला को दें 7.5 लाख रुपये मुआवजा

राष्ट्रीय मानवाधिकार आयोग ने गुजरात सरकार को अमरेली मामले में गिरफ्तार महिला को 7.5 लाख रुपये का मुआवजा देने का निर्देश दिया है। आयोग ने पाया कि गिरफ्तारी और हिरासत के दौरान तय कानूनी प्रक्रियाओं का पालन नहीं किया गया था। महिला को सार्वजनिक रूप से घुमाए जाने और मानवाधिकार उल्लंघन के मामले में यह आदेश जारी हुआ है।

अहमदाबाद, दो सितंबर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को गुजरात सरकार को निर्देश दिया कि कथित जालसाजी के मामले में गिरफ्तारी के बाद सार्वजनिक रूप से घुमाई गई महिला को मानवाधिकारों के उल्लंघन के लिए 7.5 लाख रुपये का मुआवजा दिया जाए। पायल गोटी को 2024 के अमरेली फर्जी पत्र मामले में गिरफ्तार किया गया था। बाद में उन्हें जमानत पर रिहा कर दिया गया था और तीन पुलिसकर्मियों को निलंबित कर दिया गया था।

यह आदेश गांधीनगर में आयोग की दो दिन की खुली सुनवाई के दौरान एनएचआरसी की एक पीठ ने दिया, जिसमें अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन और सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी और विजया भारती सयानी शामिल थे। गोटी के वकील बृज शेठ ने कहा कि आयोग ने पाया कि उनकी गिरफ्तारी के दौरान दंड प्रक्रिया संहिता या भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) के तहत निर्धारित प्रक्रियाओं का पालन नहीं किया गया। उन्होंने कहा कि आयोग ने यह भी गौर किया कि पुलिस ने गोटी की जमानत याचिका का विरोध नहीं किया था और बाद में सी समरी रिपोर्ट (मामला वापस लेने की मांग करते हुए) दाखिल की थी।

शेठ ने कहा, राज्य सरकार को पायल-बेन को मुआवजे के तौर पर 7.5 लाख रुपये देने का आदेश दिया गया है। गोटी और तीन अन्य लोगों को दिसंबर 2024 में अमरेली तालुका पंचायत अध्यक्ष के नाम कथित तौर पर जारी किए गए फर्जी पत्र को तैयार करने और प्रसारित करने के आरोप में गिरफ्तार किया गया था। इस पत्र के जरिये भाजपा विधायक एवं मंत्री कौशिक वेकारिया को बदनाम करने का प्रयास किया गया था।

कंप्यूटर ऑपरेटर गोटी पर आरोप था कि उन्होंने दस्तावेज को टाइप करने, प्रिंट करने और पीडीएफ में बदलने में मदद की थी, जिसके बाद इसे सोशल मीडिया पर साझा किया गया। आरोपियों के खिलाफ जालसाजी, गलत सूचना फैलाने और मानहानि से संबंधित भारतीय न्याय संहिता (बीएनएस) तथा सूचना प्रौद्योगिकी अधिनियम की विभिन्न धाराओं के तहत मामला दर्ज किया गया था। महिला का आरोप है कि उसे आधी रात के आस-पास हिरासत में लिया गया था, जबकि प्राथमिकी बाद में सुबह करीब 5:30 बजे दर्ज की गई।

उसने दावा किया कि उसे स्थानीय अपराध शाखा के कार्यालय में रखा गया था। गोटी ने दावा किया कि इसके अलावा, अमरेली के तत्कालीन पुलिस अधीक्षक ने एक संवादादाता सम्मेलन में उनकी पहचान उजागर की और अगले दिन घटना के नाटकीय रूपांतरण के नाम पर उन्हें और अन्य आरोपियों को अमरेली शहर में घुमाया गया। उन्होंने यह भी आरोप लगाया कि पुलिस हिरासत में उनके साथ मारपीट की गई।

**Source:** <https://navbharattimes.indiatimes.com/metro/delhi/other-news/delhi-kashmiri-gate-moving-bus-abuse-forensic-evidence-dna-report-nhrc-investigation/articleshow/133703846.cms>

दिल्ली के कश्मीरी गेट बस गैंगरेप केस में हाथ लगे जरूरी फॉरेंसिक सबूत, DNA रिपोर्ट का इंतजार

दिल्ली के कश्मीरी गेट बस गैंगरेप केस में पुलिस को पीड़िता और आरोपियों के फिंगरप्रिंट मिले हैं। बस की सीटों और स्टीयरिंग से फॉरेंसिक सैंपल लिए गए हैं। पुलिस डीएनए रिपोर्ट का इंतजार कर रही है, जबकि एनएचआरसी ने दो हफ्ते में रिपोर्ट मांगी है।

नई दिल्ली: दिल्ली में चलती स्लीपर बस में नाबालिग के साथ कथित गैंगरेप मामले में अहम फॉरेंसिक सबूत मिले हैं। दिल्ली पुलिस के सूत्रों ने बुधवार को बताया कि बस में पीड़िता और दोनों आरोपियों के फिंगरप्रिंट मिले हैं। पुलिस सूत्रों के मुताबिक, बस से पीड़िता और दो आरोपियों (बस ड्राइवर कुलदीप और कंडक्टर संदीप) के फिंगरप्रिंट मिले हैं। पुलिस ने फॉरेंसिक जांच के लिए दोनों आरोपियों के कपड़े भी जब्त कर लिए हैं।

बस की सीटों और स्टीयरिंग व्हील से फॉरेंसिक सैंपल लिए गए हैं, जबकि डीएनए रिपोर्ट का इंतजार है।

सूत्रों ने कहा कि जांच अधिकारी घटनाओं का क्रम समझने और पीड़िता के आरोपों की पुष्टि करने के लिए सबूतों की जांच कर रहे हैं।

सूत्रों ने यह भी बताया कि इस मामले में पुलिस जल्द ही चार्जशीट भी दाखिल करेगी।

बता दें कि 4 अगस्त को ग्रेटर नोएडा के परी चौक इलाके से 16 वर्षीय पीड़िता ने रात में स्लीपर बस से लिफ्ट ली थी।

31 अगस्त को पुलिस ने बताया था कि इसी महीने ग्रेटर नोएडा में एक खाली स्लीपर बस के अंदर ड्राइवर और कंडक्टर ने 16 साल की लड़की के साथ कथित तौर पर गैंगरेप किया था।

इस मामले में दोनों आरोपियों को गिरफ्तार कर लिया गया है।

NHRC ने पुलिस से 2 हफ्ते में मांगी रिपोर्ट

अपनी शिकायत में पीड़िता ने आरोप लगाया कि दोनों आरोपियों ने उसका यौन उत्पीड़न किया और विरोध करने पर जान से मारने की धमकी दी। बाद में उन्होंने उसे दिल्ली में कश्मीरी गेट के पास छोड़ दिया। पुलिस ने बताया कि आरोपियों, कुलदीप और संदीप, को उसी दिन तिमारपुर के एक पार्किंग एरिया से गिरफ्तार किया गया था। बस को जब्त कर फॉरेंसिक जांच के लिए भेजा गया। जांच टीम ने उस रास्ते का सीसीटीवी फुटेज भी जुटाए, जिस पर बस चली थी। घटनाओं का क्रम समझने और कथित घटना के दौरान बस की आवाजाही का पता लगाने के लिए फुटेज की जांच की जा रही है। इसी बीच, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को इस घटना पर संज्ञान लिया और दिल्ली व गौतम बुद्ध नगर (नोएडा) के पुलिस कमिश्नरों और मैनपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है।

**Source: <https://www.jagran.com/delhi/new-delhi-city-delhi-bus-gang-rape-dna-forensics-crucial-nhrc-seeks-report-40359505.html>**

दिल्ली पुलिस को है फॉरेंसिक रिपोर्ट का बेसब्री से इंतजार, DNA बनेंगे अहम 'गवाह'; NHRC ने भी गैंगरेप में लिया संज्ञान

पुलिस 4 अगस्त को चलती बस में हुए नाबालिग से सामूहिक बलात्कार मामले में डीएनए और फिंगरप्रिंट्स जैसे मजबूत फॉरेंसिक साक्ष्य जुटा रही है। राष्ट्रीय मानव अधिकार आयोग (NHRC) ने भी इस मामले का संज्ञान लेते हुए दिल्ली, गौतमबुद्धनगर और मैनपुरी के पुलिस अधिकारियों से विस्तृत रिपोर्ट मांगी है। डिजिटल डेस्क, नई दिल्ली। बीते 4 अगस्त को एक चलती स्लीपर बस में 16 वर्षीय नाबालिग लड़की के साथ हुए सामूहिक बलात्कार के सनसनीखेज मामले में पुलिस ने आरोपियों के खिलाफ मजबूत फॉरेंसिक और वैज्ञानिक साक्ष्य जुटाए हैं।

पुलिस का कहना है कि इस जघन्य अपराध में शामिल दो आरोपितों झाड़वर कुलदीप और कंडक्टर संदीप को कड़ी सजा दिलाने के लिए डीएनए रिपोर्ट और फिंगरप्रिंट्स सबसे महत्वपूर्ण कड़ी साबित होंगे।

वहीं, एनएचआरसी ने दिल्ली और गौतमबुद्धनगर के पुलिस आयुक्तों तथा मैनपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

फॉरेंसिक साक्ष्य और फिंगरप्रिंट्स से पुष्टि

जासूसों के अनुसार, पीड़िता और दोनों आरोपियों के फिंगरप्रिंट्स ने बस के भीतर उनकी मौजूदगी की स्पष्ट पुष्टि की है। फॉरेंसिक विशेषज्ञों ने बस की सीटों, स्टीयरिंग व्हील, चालक दल की सीट के पास मिले कंबल और गलियारे में बिछाई गई बेडशीट से नमूने एकत्र किए हैं।

कपड़ों की जब्ती: आरोपियों द्वारा घटना के समय पहने गए कपड़ों को जब्त कर जांच प्रयोगशाला भेज दिया गया है।

फॉरेंसिक रिपोर्ट का इंतजार: पुलिस सूत्रों के मुताबिक एक विस्तृत फॉरेंसिक रिपोर्ट आना बाकी है, जिसके लिए एक विशेष जांच टीम गठित की गई है।

नोएडा से कश्मीरी गेट तक अपराध का क्रम

जांच में सामने आया है कि 4 अगस्त को पीड़िता घर से झाड़वे के बाद निकली थी और नोएडा के सेक्टर 63 स्थित अपने चचेरे भाई के घर जाने के लिए पारी चौक पर लिफ्ट मांग रही थी।

झांसा देकर बस में बैठाया: कंडक्टर संदीप ने लड़की से 5-7 मिनट बात की और उसे यह कहकर बस में बैठा लिया कि बस उसी दिशा में जा रही है।

चलती बस में दरिंदगी: बस में चढ़ते ही संदीप ने बख्तावरपुर गांव (नोएडा सेक्टर 127-128) के पास उसके साथ बलात्कार किया। इसके बाद संदीप ने स्टीयरिंग संभाली और झाड़वर कुलदीप ने लड़की के साथ जबरन दुष्कर्म किया।

26 किमी का सफर और कश्मीरी गेट पर ड्रॉप: हमले के बाद बस 26 किलोमीटर तक बिना रुके चलती रही। आरोपियों ने पीड़िता को कश्मीरी गेट बस स्टैंड पर उतार दिया, जिसके बाद पीड़िता ने तुरंत पुलिस को सूचना दी।

तिमारपुर से त्वरित गिरफ्तारी और बस का आपराधिक रिकॉर्ड

कश्मीरी गेट पुलिस द्वारा सूचना मिलते ही त्वरित कार्रवाई करते हुए दोनों आरोपियों को अपराध के कुछ ही घंटों के भीतर कश्मीरी गेट से लगभग 5 किलोमीटर दूर तिमारपुर इलाके से गिरफ्तार कर लिया गया और स्लीपर बस को जब्त कर लिया गया।

एनएचआरसी ने लिया स्वतः संज्ञान

उधर, राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए यह माना कि मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए आयोग ने दिल्ली और गौतमबुद्धनगर के पुलिस आयुक्तों तथा मैनपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की स्थिति और पीड़िता को दिए जा सकने वाले मुआवजे आदि के बारे में जानकारी दी जा सकती है।